

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:657
ANSWERED ON:24.07.2003
GRANTS TO CENTRES FOR HANDICAPPED PERSONS
BHARTRUHARI MAHTAB

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government provide grants and assistance to certain centres working for the handicapped persons;
- (b) if so, the details of such scheme and assistance provided thereunder during each of the last three years and the current year State-wise and centre-wise;
- (c) whether the Government have received complaints against the management of certain centres; and
- (d) if so, the details thereof and the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI)

(a) to (b) Government provides grants-in-aid to Voluntary Organizations working for the welfare of handicapped persons under the Scheme to Promote Voluntary Action for persons with Disabilities. The details of this Scheme and the State-wise, organization-wise details of grants- in-aid provided to Voluntary Organizations under this Scheme during the last three years and the current year (as on 21-7-2003) are available in the Ministry's Website `www.socialjustice.nic.in`

(c) Yes, Sir.

(d) The details are as under:-

(i) A complaint against the management of Chaitanya Mahila Mandli, Prakasam District, Andhra Pradesh was received. The complainant also filed a Writ Petition against the management of this Organization in Hon'ble High Court of Andhra Pradesh. The complaint received by the Government was got enquired into through the State Government and the complaint was not substantiated. The WP filed by the complainant in the Hon'ble High Court was dismissed by the Court. Accordingly grant-in-aid has since been released.

(ii) A complaint was received against the management of Handicapped Women Welfare Organization, Bhadrak District, Orissa. The complainant also filed a Writ Petition against the management of the Organization in the Hon'ble High Court of Orissa. The Government has advised the State Bank of India, District Branch, Bhadrak to stop operation of the Bank accounts of the Organization. The Hon'ble High Court has since issued interim order directing District Collector, Bhadrak to take over the management of the Special School for the disabled girls of the Organization and also directed the Bank to allow the operation of Bank accounts of the Organization by the District Collector.